

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 19
CP. No. 62/224/PB/2022

IN THE MATTER OF:

Union of India, MCA : Petitioner
Through Regional Director (Northern Region)
Vs.
Carnoustie Management (I) Pvt Ltd &Ors. : Respondent

Order under Section 224(5) of the Companies Act, 2013.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Mr.Chetan Sharma, ASG, Mr.ApoorvKurup, CGSC, Mr.R.V.Prabhat, Mr.VinayYadav, Ms.Nidhi Mittal, Mr.Amit Gupta, Mr.SaurabhTripathi, Mr.Vikramaditya Singh, Advocates
Mr.EshaanSaroop for Applicant in C.A. 324 of 2023
Mr.VivekTyagi, Manish Dhir, Advs. in IA(CA)-180/23
Mr.Anunaya Mehta, Ms.SatyaJha, Vinayak Thakur, Advs for applicants in CA 10/2023, for R-31 & 32
Mr.DivyamGarg, Adv. the Applicant in CA 141/2023.
Mr.VivekTyagi, and Manish Dhir, Advs. in IA(CA)-180/2023 and for R-117

For the Respondent : Ms.CharuSangwanAdv, for R-1, 7, 9, 10, 18, 21, 42, 74, 102, 103, 119, 122, 124
Mr.ShivamRastogi, Ms.Rushil Mittal, Advs. in CA-62/22 & IA-328/2022
Mr.VikramNankani, Sr. Adv. Mr.Shwetabh Sinha, Mr.Vatsala Pandey, Ms.DeekshaKalra, for R-39 & 40
AdvVarunPandit, Respondent No 34,35 & 67:
Ms.AkritiGautam for Respondent no. 96
Mr.YashojGuglani and Narender Thakur Adv. for the Respondent No.48 and 51
Mr. Pradeep Aggarwal, Arjun Aggarwal and Sejal Jain Advocates for R-69 and 70 and Applicant in IA 107 in 2023 and IA 341 of 2023
Mr.Kapil Malik and Richa Sharma, Advs. for R-127

Mr. Ashish Prasad, PruthviDhinoja, Siddharth Sharma, Mr.HasnatNazki for R-81 IA-150, 151/2023
Mr.JeetendraRanawat by Janu Gulati for R-109
Mr.Hitendra Kr. Nahata, Mr.Alok Kr. Rout, Advs. for R-66 in CA-340/2022 and CA-285/2023
Mr.Devendra Jain, Ms.RadhaHalbeDeodhar for Respondent No. 123

ORDER

CA-356/2022

Ld. ASG Mr.Chetan Sharma appeared through VC on behalf of Union of India and Ld. Counsel Ms.CharuSangwan for the Respondent also appeared through VC.

At the request and by consent of the both sides, list the matter **on 02.04.2024.**

CA-10/2023, IA(CA)-53/2023, IA(CA)-84/2023, IA(CA)-328/2022, IA(CA)- 222/2022, CA-201/2023, IA(CA)-180/2023, CA-141/2023, IA(CA)- 285/2023, IA(CA)-340/2022, IA(CA)-92/2023, IA(CA)-150/2023, IA(CA)- 151/2023, IA(CA)-270/2022, IA(CA)-271/2022, IA(CA)-33/2023, CA-179/2022,CA-208/2022, CA-311/2022, CA-312/2022, CA-313/2022, CA-316/2022, CA-411/2022, CA-413/2022, IA(CA)-326/2022,IA(CA)-331/2022,IA(CA)-350/2022, CA-484/2022, CA-488/2022, CA-487/2022, IA(CA)-333/2022,CA-04/2023,IA(CA)-14/2023, CA-03/2023, CA-20/2023, IA(CA)-62/2023, IA(CA)-63/2023,IA(CA)-64/2023, IA(CA)-68/2023, CA-68/2023, IA(CA)-81/2023,IA(CA)-107/2023, CA-134/2023,IA(CA)-149/2023,CA-324/2023 andIA(CA)-341/2023.

Ld. Counsels for the parties appeared.

All other applications to be considered on the next date of hearing.

Pleading be completed in all the pending applications.

At the request and with the consent of all the parties, list the matter for a physical hearing **on 09.04.2024**

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**AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)**

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**BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**